# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2468

### TO BE ANSWERED ON THE 03<sup>RD</sup> AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

#### **DELIMITATION OF CONSTITUENCIES IN TELANGANA**

#### 2468. SHRI ANUMULA REVANTH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the fact that as per the Andhra Pradesh Reorganisation Act, 2014 the number of seats of assembly constituencies for the State of Telangana need to be increased from 119 to 153;

(b) if so, the details thereof;

(c) whether the Government is planning to undertake simultaneous delimitation of constituencies in the State of Telangana alongside Jammu and Kashmir;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): Section 26(1) of the Andhra Pradesh Reorganisation Act, 2014 inter-alia states that "Subject to the provisions contained in article 170 of the Constitution and without prejudice to section 15 of this Act, the number of seats in the Legislative Assembly of the successor States of

Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225

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and 153, respectively. As per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State will be readjusted after the first Census is published post the year 2026.

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